

ITEM NO.32

COURT NO.7

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No.3 IN CIVIL APPEAL NO(s). 3881 OF 2009

MAHANT RAMANAND CHELA

Appellant (s)

VERSUS

STATE OF UTTARANCHAL & ANR.

Respondent(s)

(With appln(s) for intervention and with office report)

Date: 21/09/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI (IN CHAMBERS)

For Appellant(s)

Mr. Sushil Kumar Jain,Adv.

For Respondent(s)

Mr. A.P.Sahay,Adv.

Mr. Jatinder Kumar Bhatia,Adv.

Mr. S.R. Setia ,Adv.(NP)

UPON hearing counsel the Court made the following
O R D E R

The learned counsel for the State has no
objection in allowing the application for intervention.

The applicant as respondent be included in the
civil appeal.

[SUMAN WADHWA]
COURT MASTER

[VINOD KULVI]
COURT MASTER